

Jitendra S.Nagdev LCO
Plot no.32/2B hansrajnagar road
Opp.popat para nala
RAJKOT (GUJARAT)
Date: 12/9/2014

TO
Shree Sunil Kumar Singhal
Advisor (B & C S)
TRAI
DELHI

SUB:-comment on your letter of amendment regulation for the standard of quality of service

Dear sir

Here we would like to bring into your notice that the case is already been filed in the honourable Gujarat high court **SPECIAL CIVIL APPLICATION NO.14128/2013** through this we have objected the new and old regulations of DAS regulation which is totally ultra virus yet there is no judgement given so far by the honourable Gujarat high court so in this case and though your office of TRAI is giving and issuing on new amendments which is commonly not acceptable by the concerned people

The regulation of DAS and the amendments added to the regulation is affecting over 150000 LCOs which even less than half the actual numbers which is very surprising all these 150000 LCOs are very simple and not very educated people and to understand this legality is complex complicated and is out of their reach

I would like to say here that this amended regulations to DAS is very partial and not justifying to the LCOs who are the pioneers of the cable industry and on implementation of such regulation will swipe out the LCOs who have put their blood and sweat to plant out this cable industry
There cannot be comparison if cable industry to DTH

DTH is the existence by broadcasters while cable industry is come up on its own cable industry is giving services to the public when there was no existence of DTH or even broadcasters so no regulation can be issued to favour DTH on the cost of loss to cable operators

Here I would say that unless and until the judgements is given by the concerned honourable high courts of india and the supreme court of india nothing in this matter can be acceptable and the matter cannot go any further and come to any conclusion

Thanking you

Jitendra S.Nagdev